

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH
CIRCUIT SITTINGS : BILASPUR

Original Application No.203/00862/2019

Bilaspur, this Friday, the 20th day of September, 2019

HON'BLE SHRI NAVIN TANDON, ADMINISTRATIVE MEMBER
HON'BLE SHRI RAMESH SINGH THAKUR, JUDICIAL MEMBER

1. Smt. Kotashwari Daugher of Late Shri A. Narasaiya, Aged about 43 years Resident of Railway Colony Deli Rajhara Tahsil Balod, Dist. Durg Chhattisgarh 490006

2. Smt. Jayamma Daughter of Late Shri A Narasaiya, Aged about 38 years Resident of Railway Colony Deli Rajhara Tahsil Balod, Dist. Durg Chhattisgarh 490006

Presently at Eppagunta (Ponloori) District Prakam Andhra Pradesh
-Applicants

(By Advocate-**Shri Amrito Das**)

V e r s u s

1. Union of India, Through the Secretary, Ministry of Railways, Rail Bhawan New Delhi 110001

2. The General Manager, South Eastern Railway Kolkata West Bengal 700001

3. The General Manager, South Eastern Central Railway Bilaspur District Bilaspur Chhattisgarh 495001

4. Senior Divisional Personnel Officer, South Eastern Central Railway Bilaspur District Bilaspur Chhattisgarh 495001
- Respondents

(By Advocate-**Shri Vivek Verma**)

ORDER (Oral)**By Navin Tandon, AM:-**

The applicant is aggrieved that the respondents have failed to respond to their representation dated 20.11.2017 (Annexure A/6) regarding the retiral dues of their father who was a Railway employee.

2. Learned counsel for the applicant submits that the applicant would be satisfied if the competent authority of the respondents is directed to consider and decide the said representation dated 20.11.2017 (Annexure A/6) in a time bound manner.

3. Shri Vivek Verma, learned counsel appears on behalf of the respondents on receipt of advance copy of O.A. and submits that he has no objection if this Original Application is decided in above terms.

4. In view of the above, we feel that end of justice would be met if this Original Application is disposed of in above terms.

5. Accordingly, this Original Application is disposed of at admission stage itself, without going into the merits of the case, by directing the competent authority of the respondents to consider and decide the applicant's representation dated 20.11.2017 (Annexure A/6), if, not already decided, with a reasoned and speaking order, within a period of 60 days from the date of receipt of a certified copy of this order. The decision so taken shall be communicated to the applicant.

(Ramesh Singh Thakur)
Judicial Member

(Navin Tandon)
Administrative Member

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